

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 403 of 2018

IN THE MATTER OF:

The Rathna Textile Mills Pvt. Ltd. & Ors.

...Appellants

Versus

V.R.A.R. Ramakrishnan

...Respondent

Present: -

For Appellant: Mr. B. Ragnath and Mr. Vidhyashankar, Advocates.

**For Respondent: Mr. S. Santanam Swaminadhan and Mr. Nishtha Khurana,
Advocates.**

Mr. Kartik Malhotra, Advocate for R-1.

ORDER
(Virtual Mode)

24.05.2021 Heard Learned Counsel for the Appellant. Learned Counsel for the Respondent is also present.

Perused the email dated 20.05.2021 sent by Learned Counsel for the Appellant to the Registrar, NCLAT, New Delhi whereby prayer has been made to list this Appeal an early date.

From the perusal of the order dated 26.03.2021 it appears that the matter was listed before the Hon'ble Division Bench of this Tribunal presided by Hon'ble Justice Jarat Kumar Jain and the matter was fixed for hearing on 30.04.2021.

In view of the office order dated 19th April, 2021, 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April to 20th May, 2021, earlier the Vacation was commenced from 7th June to 30th June, 2021.

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Further the lockdown is extended by one week, so in view of the notice dated 20.05.2021 all the matters are rescheduled for hearing on 23.06.2021.

In the circumstance, let the matter go out of our list. Registry to place the matter before the Hon'ble Acting Chairperson for appropriate direction to list the matter.

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

R.N./g.c/